

(b) if so, whether exhibition of such pictures in Government offices, etc. is barred by Government instructions; and

(c) what action is proposed to be taken by Government against those responsible for violating Government instructions?

**THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):** (a) to (c) There are pictures of Hindu Gods and Goddess and Sikh Gurus in some of the wards in Dr. Ram Manohar Lohia Hospital. However, these pictures have been hung by the patients in their hour of acute sufferings. So far as Central Government Hospitals are concerned, no instructions have been issued against the exhibition of religious pictures, keeping in view the religious sentiments of the patients and also secular status of the country.

**Exclusion of psychotherapeutic drugs from price control**

1347. **SHRI SURESH PACHOURI.** Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to the Unstarred Question 1543 given in the Rajya Sabha on the 26th March, 1990 and state:

(a) whether it is a fact that Health Ministry only recommended that Psychotherapeutic drugs may be considered for decontrol provided such a consideration fits into the overall criteria adopted by the Kelkar Committee;

(b) whether it is also a fact that Psychotherapeutic drugs do not fulfil any exclusion criteria as laid down by the Kelkar Committee;

(c) if so, on what basis these drugs were excluded from price control; and

(d) whether it is a fact that their exclusion from price control involved pay offs from Multinational companies who were helped in the process?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY):** (a) to (d) The exclusion of psychotherapeutic drugs from price control is based on the recommendations made by the Ministry of Health and Family Welfare, details of which are discussed in the Supplementary Report of the Kelkar Committee, copies of which are available in the Parliament Library. Government has recently included a few psychotherapeutic drugs under price control.

**Kelkar Committee recommendations on Small Scale Sector**

1348. **SHRIMATI SATYA BAHIN:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 667 given in the Rajya Sabha on 19th March, 1990 and state:

(a) whether it is a fact that decisions of Government in respect of Small Scale Sector and keeping bulk vitamins except vitamin A and C are against the recommendations of Kelkar Committee;

(b) if so, what are the details of recommendations and what are the details of the decisions that have been taken; and

(c) what are the details of the recommendations of Kelkar Committee which have not been decided upon and implemented through internal instructions?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY):** (a) The Government has taken an independent decision to exempt the small scale sector from price control for Category-II formulations under DPCO, 1987. Vitamin 'A' and 'C' have been put under price control by the Government on account of their importance and mass consumption nature. Further, Vitamin 'A' is required for eye-ailments and prevention of blindness.

(b) and (c) The Kelkar Committee's First report and the Supplementary report contained recommendations made by the